

16.X.96 From Mr. S. Das Gupta  
From Mr. L. Bhattacharya, M.A.

Pleadings are complete.  
Mr. D. C. Saxena is present  
for the respondent, but  
the learned Counsel for the  
applicant has sought  
respite. In view of  
this, the case is adjourned  
till 20. XI. 96

Mr. D. C. Saxena  
20. XI. 96

Of  
e.n.R.A has been  
exchanged. Submitted  
on 28.11.96. R

27.11.96.

28.01.97

WA

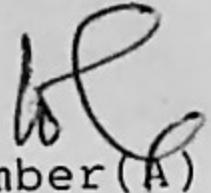
CCA 936/93

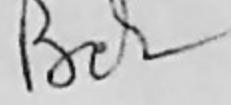
In OA 668/93

28.11.96. HON.MR.JUSTICE B.C.SAKSENA, V.C.

HON.MR. S.DAS GUPTA, MEMBER(A)

This contempt petition was filed alleging non compliance of the direction given in an interim order passed in OA 668/93. When the case was taken up today the learned counsels for the parties stated that the OA itself has been disposed of finally on merits. That being so, the contempt petition has outlived its purpose and it calls for no further order. Notices issued to the respondents are discharged.

  
Member(A)

  
VICE CHAIRMAN

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